SHRI A. M. THOMAS: Sir, with regard to the question of inquiry, special Judges have been appointed to inquire into each and every case. With regard to the amount involved, it would not be possible to give the details here, because it relates to purchases of articles, purchase of motor parts, timber and other, mainly involved in contractual dealings. It is not possible, Sir, but of course rough estimates are here. For example, for an amount involving Rs. 2.96 lakhs, there is a case against Lt. Col. G. K. Apte and Major B. S. Talwar, For another amount involving another sum of Rs. 2,14 lakhs, there is a case against Major J. S. Khanna and Major T. C. Lalla. In another case against Lt. Col. G. K. Apte and Major Sappa Hamid, a sum of • Rs. 5.29 lakhs is involved. There are other cases also, one involving about Rs. 4 lakhs, another Rs. 76,000, a third about Rs. 38,000 and a fourth about Rs. 7,000 and so on. If the hon. Member is interested, I shall give him the figures.

Oral Answers

श्री जगत नारायण : क्या वजीर साहब बतलायेंगे कि इन केसों में ऐसे केस भी हैं जहां सड़क बनाई ही नहीं गई हो और बिल दे दिये गये ?

SHRI A. M. THOMAS: Yes, Sir, there are such complaints also.

*671. [Postponed to the 29th March, 1966.]

*672. [For answer, vide col. 4008 infra.]

COMMITTEES ON INDIAN EMBASSIES AND HIGH COMMISSION

*673. SHRI M. M. DHARIA:†
SHRIMATI TARA RAMACHANDRA SATHE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of committees appointed so far by Government to look into the working of the Indian Embassies and High Commissions abroad;
- (b) whether any reports have been received by Government by these committees; and

(c) if so, whether the recommendations of the Committees have been considered and implemented by Government?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH):
(a) None, except the IFS Review Committee, which has a broader scope of functions including the review of the Indian Missions abroad.

- (b) The IFS Review Committee has not yet submitted its report.
 - (c) Does not arise.

SHRI M. M. DHARIA: Is the Government aware of the deficiencies in the functioning of our Embassies and High Commissions and, if so, what steps are being taken by the Government to remove those deficiencies?

SARDAR SWARAN SINGH: Wherever such deficiencies come to notice, steps are taken to remedy them and to point out to the persons concerned, who might be responsible for such deficiencies, that they should not recur.

SHRI M. M. DHARIA: Is the Government aware of the huge expenses incurred by our Embassies and High Commissions, and also of the over-staff employed by these Embassies and High Commissions and, if so, what steps are being taken by the Government to curtail the same?

SARDAR SWARAN SINGH: Sir, the expenditure is very carefully scrutinised. There is the Finance Ministry, which is not very liberal in these matters.

SHRI BHUPESH GUPTA: A reflection on the Ministry.

SHRI M. M. DHARIA: May we know whether the Government have made any arrangements to train the personnel including the Ambassadors and the High Commissioners and, if so, whether the Government is considering any such proposals to train the personnel required by the Embassies and the High Commissions?

SARDAR SWARAN SINGH: Sir, there are training programmes for the I.F.S. recruits when they enter the Foreign Service.

[†]The question was actually asked on the floor of the House by Shri M. M. Dharia.

SHRI I. K. GUJRAL: Sir, while the Committee was appointed approximately eighteen months ago, and we were hoping that they were functioning quickly may I ask the hon. Minister (1) if they have submitted any interim report and (2) if they have not submitted any interim report, are they working towards certain ends, and is the hon. Minister satisfied that a report is likely to emerge soon?

SARDAR SWARAN SINGH: Sir, I expect to receive the report by June, 1966.

SHRI SHANTILAL KOTHARI: May I know. Sir. if in some countries, where we have Embassies, visas are issued to the non-resident foreigners there wishing to go to India by the foreign missions?

SARDAR SWARAN SINGH: If the hon. Member has any specific country in his mind, he might have a discussion with me, and if there is any anomaly or any difficulty, I will take steps to remove it.

SHRI ARJUN ARORA: May I know. Sir, how does the Government ensure that, whenever major events take place, our Ambassadors accredited to those countries are absent from the scene?

SARDAR SWARAN SINGH: Sir, I would not accept that as a general statement but, sometimes, major events, when they take place, do not give any advance notice.

SHRI K. DAMODARAN: The hon. Minister said that action is being taken to remove the deficiencies. May I know from him what are the main deficiencies now?

SARDAR SWARAN SINGH: There is no deficiency that I could pinpoint as a particular type of deficiency, but this is a process where constant review and absence of complacency are ensured; these things are very necessary.

*674. [The questioner (Shri Sitaram Jaipuria) was absent. For answer, vide col. 4009-4011 infra.]

*675 [The questioner (Shri Lila Dhar Barooah) was absent. For answer, vide col. 4011 infra.]

विदेशों के अवैध कब्जे में भारतीय राज्यक्षेत

*676. श्री विमलकुमार मन्नालालजी चौरडिया : क्या वैदेशिक कार्य मंत्री यह बताने की कपा करेंगे कि:

- (क) भारत की किस-किस क्षेत्र की कितनी-कितनी भूमि अन्य देशों के अवैध कब्जे में है और यह ऋमशः किस-किस तारीख से उनके कब्जे में है; और
- (ख) उपरोक्त भाग (क) में उल्लिखित भूमि को मुक्त कराने के लिए सरकार द्वारा क्या कार्यवाही की जा रही है ?

†[Indian Territory under illegal OCCUPATION OF FOREIGN COUNTRIES

*676. SHRI V. M. CHORDIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the area of Indian territory in different regions under illegal occupation of other countries and the respective dates from which it is under their occupation; and
- (b) the action being taken by Government for the liberation of the territory referred to in part (a) above?

THE MINISTER OF **EXTERNAL** AFFAIRS (SARDAR SWARAN SINGH): (a) Prior to the massive Chinese aggression of October-November, 1962, Chinese forces were in occupation of roughly 12,000 square miles of Indian territory in Ladakh. After the Chinese attack of 1962, the Chinese forces occupied further 2,500 square miles approximately. The Chinese forces are today in illegal occupation of approximately 14,500 square miles of Indian territory in Ladakh.

The total area illegally occupied Pakistan since Pakistanis aggression Jammu and Kashmir in 1947 is approximately 32,500 square miles. Out of this, a little over 2,000 square miles of territory has been illegally ceded by Pakistan to China under the so-called Sino-Pak Border Agreement.

^{†[]} English translation.